

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/GT/2013

- Subject** : Approval of tariff of Mauda STPS, Stage-I (2 x 500 MW) for the period from COD of Unit-I and II to 31.3.2014.
- Date of Hearing** : 13.01.2015
- Coram** : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner** : NTPC Limited
- Respondents** : MPPMC Limited & 6 Others
- Parties Present** : Shri Ajay Dua, NTPC
Shri T. Vinodh Kumar, NTPC
Ms. Suchitra Maggon, NTPC
Shri Sachin Jain, NTPC
Shri Natesan, NTPC
Shri Anurag Naik, MPPMCL
Shri Arvind Banerjee, CSPDCL

Record of Proceedings

This petition has been filed by the petitioner, NTPC, for approval of tariff in respect Mauda STPS Stage-I (1000 MW) (“the generating station”) for the period from COD of the respective units to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 Tariff Regulations”).

2. During the hearing the petitioner submitted as under:-

- (i) The COD of Units I and II was 13.3.2013 and 30.3.2014 respectively.
- (ii) The approved capital cost of the project was ₹ 6000 crores (approx) and the actual capital cost is ₹ 5516 crores. The generating station is a non-pithead station and FSA for the coal linkage has been signed with MCL and WCL.
- (iii) Audited accounts as per the COD of Units I and II have been submitted.

- (iv) Rejoinder in respect of the reply filed by MPPMCL has been filed. However, time may be granted to file rejoinders to the replies filed by MSEDCL and CSPDCL respectively.
- (v) The tariff of the generating station may be determined as prayed for in the petition.
3. The representative of the CSPDCL submitted as under:
- (i) Reply has been filed in the matter which may be considered.
- (ii) The petitioner has not submitted the PERT Chart and no proper justification has been provided for the time overrun of the project.
4. The representative of the respondent, MPPMCL submitted that the reply filed in the matter may be considered while determining the tariff.
5. The Commission accepted the prayers of the petitioner and directed to file its rejoinder on or before 16.2.2015. The Commission also directed the petitioner to submit the following information, on affidavit, with advance copies to the respondents, on or before 16.2.2015: -
- (i) Detailed break-up of time overrun of 9.5 months & 16 months for Unit-I & II respectively in a tabular form on the basis of each and every reason of delay, the number of working days/ months lost, the activities suffered due to particular reason, documentary evidence, wherever necessary, such as delay in coal linkage, transportation of coal through Indian Railways system, completion of railway siding, etc.;
- (ii) Details of actual expenditure of ₹ 144.34 crore on start-up fuel along with details of consumption of coal and secondary fuel oil and their price, units generated, activities undertaken and revenue earned from sale of infirm power up to COD in the format enclosed as per **Annexure-I**;
- (iii) Auditor certified statement showing capital cost for the tariff period 2009-14;
- (iv) Form-8 showing drawl date and drawl amount in respect of Axis Bank-I & UCO Bank-II;
- (v) Statement showing rate of interest applicable to IDBI-I and Union Bank of India-II for the period upto 31.03.2014;
- (vi) Year during which locomotives are expected to be received back from Sipat STPS, Stage-II;
- (vii) In respect of MBOA's transferred from other stations following details needs to be furnished:
- a. Name of asset
b. Original value of asset capitalized
c. Year when the asset was originally put to use

- d. Year of transfer
- e. Name of transferring station
- f. Gross value at the time of transfer

(viii) On scrutiny of the books of the petitioner for the generating station following inter-unit transfer has been observed as under:

(₹ in lakh)

Particulars	2008-09	2009-10	2010-11	2011-12	2012-13 (1.4.2012 to 12.3.2013/ 31.3.2013)	2013-14
Inter-Unit Transfer In/Out	30.93	29.80	1.05	2825.75	9.84	1955.15

In respect of above following additional details needs to be furnished

- a. Name of asset;
 - b. Original value of asset capitalized;
 - c. Year when the asset was originally put to use;
 - d. Year of transfer;
 - e. Name of transferring / receiving station;
 - f. Gross value at the time of transfer;
 - g. Net value at the time of transfer;
 - h. Detailed reason for not excluding these inter-unit transfers for the purpose of tariff at instant station;
 - i. How these inter-unit transfers were treated at the transferring / receiving station; and
 - j. For the year 2011-12 the petitioner has stated net inter-unit transfer out amounting to ₹27.55 crore. However, as per books there were net inter-unit transfer outward amounting to ₹28.25 crore. A reconciliation of these values with detailed reasons to be furnished.
- (ix) Asset wise IDC included in the additional capital expenditure claimed for respective years/periods.

6. The above information shall be filed by the petitioner within the due date mentioned and the parties are directed to complete the pleadings within the said date. In case no additional information/ reply / rejoinder is filed within the due date mentioned, the matter shall be decided based on available records.

7. Subject to above, the Commission reserved its order in the petition.

By Order of the Commission

-S/d-
(T. Rout)
Chief (Legal)